



Government of Tripura
Food, Civil Supplies and Consumer Affairs Department.

The Tripura Legal Metrology (Enforcement)

Rules, 2011.

(With Amendment Rules, 2015)

**PUBLISHED IN THE
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE**

Agartala, Tuesday, March 1, 2011 A. D. Phalguna 10, 1932 S. E.

**GOVERNMENT OF TRIPURA
FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT**

No.F.9 (9-A)/LM/2010.

Dated, Agartala the 28th February, 2011

NOTIFICATION

WHEREAS, the draft of the Tripura Legal Metrology (Enforcement) Rules, 2011 was published, as required by sub-section (4) of section 53 of the Legal Metrology Act, 2009 in the Tripura Gazette extraordinary issue dated 4th January, 2011 under Notification of the Government of Tripura in the Food, Civil Supplies and Consumer Affairs Department No. F.9(9-A)/LM/2010 dt.04.01.2011, inviting objection or suggestion from all persons likely to be affected thereby before the expiry of four weeks from the date of publication of the said Notification in the Official Gazette;

AND WHEREAS the said Gazette was made available to the public on and from the 4th January, 2011;

AND WHEREAS no objection or suggestion on the said draft has been received from any person within the specified period;

NOW, THEREFORE, in exercise of the powers conferred by section 53 of the Legal Metrology Act, 2009 and after consultation with the Central Government, the State Government hereby makes the following rules namely :-

THE TRIPURA LEGAL METROLOGY (ENFORCEMENT) RULES, 2011

1. **Short title, extent and commencement.**— (1) These rules may be called the Tripura Legal Metrology (Enforcement) Rules, 2011.

(2) They extend to the whole of Tripura.

(3) They shall come into force on the 1st day of April, 2011.

2. **Definitions.**— (1) In these rules, unless the context otherwise requires,-

(a) 'Act' means the Legal Metrology Act, 2009;

(b) 'Controller' means the Controller of Legal Metrology;

(c) 'Reference Standards Laboratory' means a laboratory set up by the Central Government under the Act, where Reference Standards, Secondary Standards and Working Standards are maintained;

(d) 'Schedule' means a schedule appended to these rules;

(e) 'State Government' means the Government of the State of Tripura.

(2) All other words and expressions used and not defined herein but defined in the Act shall have the meanings respectively assigned to them in the Act.

3. **Reference Standards.**— The Reference Standards shall be kept at such place, in such manner and in such custody as prescribed under the Legal Metrology (National Standards) Rules, 2011.

4. **Secondary Standards.**— (1) Every Secondary Standards shall be verified at any of the Reference Standards Laboratories, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the standards established by or under the Act, be stamped by Reference Standards Laboratory or a certificate of verification will be issued by that laboratory.

(2) The Secondary Standards shall be kept at such place, and in such custody as the Controller may direct.

5. **Working Standards.**— (1) Every Working Standards shall be verified either at any of the Reference Standards Laboratories or at any of the Secondary Standards Laboratories maintained by the State Government, in such manner and at such periodical intervals as may be prescribed under the rules and shall, if found on such verification to conform to the standards established by or under the Act, be stamped by Reference Standards Laboratory or by Secondary Standards Laboratory, as the case may be, or a certificate of verification will be issued by that laboratory, as the case may be.

(2) The Working Standards shall be kept in the custody of legal metrology officer.

6. **Secondary Standard Balances.**— (1) A set of Secondary Standard Balances shall be maintained at every place where Secondary Standard Weights are kept.

(2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.

(3) Every Secondary Standard Balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Act, by the Reference Standards Laboratory or by the Controller or such other officer as may be authorized by the Controller in this behalf.

7. **Working Standard Balances.**— (1) A set of Working Standard Balances shall be maintained at every place where Working Standard Weights are kept.

(2) The number, types and specifications of such balances shall be such as may be prescribed under the Legal Metrology (General) Rules, 2011.

(3) Every Working Standard Balance shall be verified at least once within a period of twelve months and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Legal Metrology (General) Rules, 2011, by the Reference Standards Laboratory or at any of the place where Secondary Standards are maintained by the State Government.

8. **Physical characteristics, configuration, constructional details of Weights and Measures.**— Every Weight or Measure used or intended to be used in any transaction or for protection shall conform as regards physical characteristics, configuration, constructional details, materials, performance, tolerances and such other details, to the specifications prescribed under the Act or the Legal Metrology (General) Rules, 2011.

9. **Use of Bullion Weights, Carat Weights, etc.**— (1) No weight other than a Bullion Weight as specified in the Legal Metrology (General) Rules, 2011 shall be used in any transaction or protection in bullion including precious metals, pearls, ornaments or other articles made of gold or silver.

(2) No weight other than a Carat Weight shall be used in any transaction or protection in precious stones.

(3) Only Beam Scale of Class A or Class B category or a non-automatic weighing instrument of high accuracy class (Class II) or special accuracy class (Class I) shall be used in any transaction or protection referred to in sub-rules (1) & (2).

10. **Use of weights only or measures only or number only in certain cases.**— Except in the cases of commodities specified in Schedule I, the declaration of quantity in every transaction, dealing or contract, or for protection shall be in terms of the unit of,-

- (a) weight, if the commodity is solid, semi-solid, viscous or a mixture of solid and liquid ;
- (b) length, if the commodity is sold by linear measure;
- (c) area, if the commodity is sold by area measure;
- (d) volume, if the commodity is liquid or is sold by cubic measure; or
- (e) number, if the commodity is sold by number.

11. **Licensing of manufacturer, repairer and dealer of Weights and Measures.**— (1) Every manufacturer or repairer of, or dealer in, weight or measure shall make an application for the issue of a licence to the Controller or such other officer as may be authorized by him in this behalf, in the appropriate form set out in Schedule II-A:

Provided that no licence to repair shall be required by a manufacturer to repair weight or measure manufactured by him and used in a State other than the State of manufacture of the same, but the manufacturer has to inform in advance the concerned legal metrology officer about the repairing:

Provided further that a person who bona fide repairs any weight or measure owned or possessed by him shall not require a repairer licence.

(2) Every manufacturer or repairer of, or dealer in, weight or measure shall make an application for the renewal of a licence within thirty days before the expiry of validity of the licence to the Controller or such other officer as may be authorized by him in this behalf, in the appropriate form set out in Schedule II-B.

(3) Every licence issued to a manufacturer, repairer or dealer shall be in the appropriate form set out in Schedule III.

(4) Every licence issued to a manufacturer, repairer or dealer shall be valid for a minimum period of one calendar year and may be renewed for a period of one to five calendar years, by the Controller or such other officer as may be authorized by him in this behalf, on payment of necessary fee as specified in Schedule IV.

(5) The fee payable for the alteration of a licence or for the issue of a duplicate licence shall be one-half of the licence fee as specified in Schedule IV:

Provided that an additional fee at full the rates specified in Schedule IV shall be payable by the applicant if he is permitted by the Controller to make an application for the renewal of a licence within a period of three months from the date of expiry of the licence.

(6) The Controller or such other officer as may be authorized by him in this behalf, shall maintain a register of licenced manufacturers, dealers and repairers in the form set out in Schedule V.

(7) Every manufacturer, or a repairer, or a dealer licensed under the Act and these rules shall maintain such workshop, equipment, tools, registers, etc., as the case may be, as per the terms and conditions of the licence as may be specified by the Controller.

(8) Every repairer licenced under the Act and these rules shall furnish a security deposit for each licence to the State Government as specified in Schedule VI.

(9) Every licence issued or renewed under this Act shall be displayed in a conspicuous place in the premises where the licensee carries on business.

(10) A licence issued or renewed under this Act shall neither be saleable nor transferable.

12. Suspension and cancellation of licence granted.— (1) The Controller or such other officer authorized by him in this behalf may, if he has any reasonable cause to believe that the holder of any licence issued, renewed or continued under this Act has made any statement in, or in relation to, any application for the issue, renewal or continuance of the licence, which is incorrect or false in any material particular or has contravened any provision of the Act or any rule or order made thereunder, suspend such licence, pending the completion of any inquiry against the holder of such licence:

Provided that no such licence shall be suspended unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action:

Provided further that where the inquiry referred to in this sub-section is not completed within a period of three months from the date of suspension of a licence, such suspension shall, on the expiry of the period aforesaid, stand vacated.

(2) The Controller or such other officer authorized by him in this behalf may, if he is satisfied, after making such inquiry, as he may think fit, that the holder of a licence has made a false or incorrect statement of the nature referred to in sub-rule (1), or has contravened any law or order referred to in that sub-section, cancel such licence:

Provided that no such licence shall be cancelled unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action.

(3) Every person whose licence has been suspended shall, immediately after such suspension, stop functioning as such licensee and shall not resume business as such licensee until the order of such suspension has been, or stands, vacated.

(4) Every licensee whose licence has been suspended or cancelled shall, after such suspension or cancellation, as the case may be, surrender such licence to the authority by which such licence was issued.

(5) Every licensee whose licence has been cancelled shall, within a period of thirty days from the date of such cancellation, or within such further period, not exceeding three months from such date, as the Controller or such other officer authorized by him in this behalf may, on sufficient cause being shown, allow, dispose of the weights or measures which were in his possession, custody or control on the date of such cancellation and in the event of his failure to do so, the Controller or any other officer authorized by him, in writing, in this behalf, may seize and dispose of the same and distribute the proceeds thereof in such manner as may be prescribed.

13. **Records to be maintained by manufacturers, etc.**— Every manufacturer or repairer of, or dealer in, weight or measure licenced under the Act and these rules shall maintain records and registers in the appropriate form set out in Schedule VII and also submit such periodical reports / returns as may be specified.

14. **Verification and inspection of weights or measures.**— (1) Every person using any weight or measure in any transaction or for protection shall present such weight or measure for verification / re-verification, at the office of the legal metrology officer or at such other place as the legal metrology officer may specify in this behalf on or before the date on which the verification falls due:

Provided that where any weight or measure is such that it cannot, or should not, be moved from its location, the person using such weight or measure shall report to the legal metrology officer at least thirty days in advance of the date on which the verification falls due.

(2) Where any weight or measure is such that it cannot, or should not, be moved from its location, legal metrology officer shall take necessary steps for the verification of such weight or measure at the place of its location.

(3) For the verification of weight or measure referred to in sub-rule (2), the user shall provide such facilities as may be specified by the Controller.

(4) Every weight or measure presented for verification shall be complete in itself.

(5) Every weight or measure shall be verified in a clean condition, and if necessary, the legal metrology officer shall require the owner or user to make necessary arrangement for the purpose.

(6) A legal metrology officer may visit, as frequently as possible during the period specified in sub-rule (2) of rule 27 of the Legal Metrology (General) Rules, 2011, every premise within the local limits of his jurisdiction to inspect and test any weight or measure which is being or is intended or likely to be used in any transaction or for protection.

(7) The legal metrology officer shall obliterate the stamp on any weight or measure, if it is found during inspection that,-

- (a) any weight or measure which being due for re-verification has not been submitted for such re-verification;
- (b) any weight or measure which does not conform to the standards established by or under the Act:

Provided that where the legal metrology officer is of opinion that the defect or error in such weight or measure is not such as to require immediate obliteration of the stamp, he shall inform the user of the defect or error found in the weight or measure and call upon the user to remove the defect or error within such time not exceeding eight days and shall,-

- (i) if user fails to remove the defect or error within that period, obliterate the stamp, or
- (ii) if the defect or error is so removed as to make the weight or measure conform to the standards established by or under the Act, verify and stamp such weight or measure.

Explanation: The obliteration of the stamp on any weight or measure shall not take away or abridge the power of the legal metrology officer to seize such weight or measure in accordance with the provisions of the Act.

15. **Stamping of weights or measures.**— (1) The legal metrology officer shall stamp every weight or measure, if after testing and verification, he is satisfied that such weight or measure conforms to the standards established by or under the Act, with a stamp of uniform design issued by the Controller, which shall indicate the number allotted for administrative purpose to the legal metrology officer by whom it is stamped:

Provided that if by reason of the size or nature of any weight or measure it is not desirable or practicable to put a stamp thereon, the legal metrology officer shall take such action as may be directed by the Controller by a general or a special order in writing.

(2) The legal metrology officer shall also mark the year and its quarter of stamping on every verified weight or measure except when the size or nature of such weight or measure makes it impracticable.

Explanation : A year shall be deemed to consist of four quarters of which first quarter shall be of the months of January, February and March which shall be marked as A, second quarter shall be of the months of April, May and June which shall be marked as B, third quarter shall be of the months of July, August and September which shall be marked as C and fourth quarter shall be of the months of October, November and December which shall be marked as D.

(3) On completion of verification and stamping, the legal metrology officer shall issue a certificate of verification in the form set out in Schedule VIII.

(4) Where a certificate of verification is lost or destroyed, the holder of the certificate of verification shall forthwith apply to the legal metrology officer who had issued the certificate, for the issue of a duplicate certificate of verification. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of rupees fifty.

(5) On receipt of an application under sub-rule (4), the legal metrology officer shall issue to the applicant a duplicate copy of the certificate of verification marked 'DUPLICATE'.

16. Fee for verification.— (1) Fees payable for verification and stamping of weight or measure at the office or camp office of the legal metrology officer shall be as specified in Schedule IX.

(2) If, at the request of the user of weight or measure, verification is done at any premises other than the office or camp office of the legal metrology officer, an additional fee shall be charged at full rates specified in Schedule IX and the user of the weight or measure shall pay the expenses incurred by the legal metrology officer for visiting the premises including the cost of transporting and handling the Working Standards and other equipment subject to a minimum of rupees one hundred:

Provided that no additional fee shall be charged for verification and stamping of weights and measures in situ of,-

(i) vehicle tanks for petroleum products and other liquids, meter for liquids other than water (Fuel Dispensers, Liquid Petroleum Gas, Milk Dispensers), Compressed Natural Gas Dispensers, Non-automatic Weighing Instruments like Weigh-bridges, Platform machines, Crane scales, Automatic Gravimetric Filling Instruments, Automatic Rail Weigh-bridges, Discontinuous Totalizing Automatic Weighing Instruments, and such other weight or measure which cannot, and should not, be moved from its location;

(ii) weight or measure in the premises of manufacturer or dealer of such weight or measure.

(3) If a weight or measure is presented to the legal metrology officer for re-verification after expiry of the validity of the stamp, an additional fee at half the rates specified in Schedule IX shall be payable for every quarter of the year or part thereof.

(4) Full fee shall be payable for re-stamping any weight or measure held in stock with manufacturer or dealer within the period specified in rule 27 of the Legal Metrology (General) Rules, 2011 from the date on which it was last stamped, provided that the original stamp was not obliterated.

(5) A weight or measure which on verification / inspection is found to be incorrect shall be returned to the person concerned for adjustment informing him, in a pro-forma specified by the Controller, of the defects found in the weight or measure, and calling upon him to remove the defects within a period not exceeding seven days. When the necessary

adjustment has been carried out, such weight or measure shall be verified on payment of the fees specified in Schedule IX and if found correct shall be stamped.

17. Collection of fees and deposit into the Treasury.— (1) Before commencing the work of verification or re-verification, the legal metrology officer shall inform the person concerned of the fees payable by him and shall receive the same in the manner as authorized by the Controller and issue a receipt in the form approved by the Controller, one copy of such receipt being kept on record:

Provided that fees payable by a department of the Central or State Government under these rules may be realized in such manner as may be directed by the Controller.

(2) The legal metrology officer shall maintain a register in the form approved by the Controller, which shall be written up from day-to-day and shall show the amount of fees and other charges collected during the day.

(3) All payment received by the legal metrology officer during the week shall be paid into the Government Treasury under the appropriate "Head of Account" on such dates or days as may be specified by the Controller from time to time, and a receipt thereof be obtained and an intimation to that effect be sent to the Controller or other officer authorized by him in this behalf.

18. Disposal of seized weights, measures, etc.— (1) Any un-verified weight or measure shall be returned to the person from whom such weight or measure was seized if that person gets the same verified and stamped, within fifteen days of the return, on payment of the prescribed fee including the additional fee payable for undertaking re-verification after the expiry of the validity of the stamp.

(2) Any weight or measure or document or thing or goods seized and detained under section 15 of the Act and which is to be the subject of proceedings in a Court, shall be produced by the legal metrology officer before the Court, and shall, after conclusion of the proceedings, be taken possession of by the legal metrology officer and dealt with in accordance with the orders of the Court:

Provided that in the absence of the orders of the Court, weight or measure or document or thing or goods shall be dealt with as the Controller may, by special order, direct and the material thereof shall be sold and the proceeds thereof credited to the State Government.

(3) If any goods seized under section 15 of the Act are subject to speedy or natural decay, the legal metrology officer shall have the goods weighed or measured on a verified weighing or measuring instrument available with him or nearest the place of offence and enter the actual weight or measure of the goods in a form specified by the Controller for this purposes, and shall obtain the signature of the trader or his agent or such other person who has committed the offence. The goods in question shall be returned to the trader or the purchaser, as the case may be:

Provided that if the trader or his agent or other person (who has committed the offence) refuses to sign the form, the legal metrology officer shall obtain the signature of not less than two persons present at the time of such refusal by the trader or his agent or other person. In the case of goods returned to the trader, he shall give an undertaking that he shall not sell the defective goods without rectifying the defects thereon.

(4) Where the goods seized under sub-section (1) of section 15 of the Act are contained in a package and the package is false or does not conform to the provisions of the Act or any rules made thereunder and the goods in such package are subject to speedy or natural decay, the legal metrology officer, so far as may be, may dispose of the goods in such package in accordance with the provisions of sub-rule (3):

Provided that the Controller shall be the final authority to decide whether the goods seized and detained are subject to speedy or natural decay.

(5) Where the goods seized under sub-section (1) of section 15 of the Act are not subject to speedy or natural decay, the legal metrology officer may retain the package for the purpose of prosecution under this Act after giving the trader or his agent or other person (who has committed the offence) a notice of such seizure.

(6) The goods referred to under sub-rules (4) & (5) which are not to be the subject of proceedings in a Court, shall after the expiry of sixty days of its seizure, be so dealt with as the Controller may, by special order, direct.

19. Validity of weights or measures duly stamped.— (1) A weight or measure which is, or is deemed to be, duly verified and stamped under this rule, shall be deemed to conform to the standards established by or under the Act at every place within the State in which it is stamped unless it is found on inspection or verification that such weight or measure has ceased to conform to the standards established by or under the Act.

(2) No weight or measure which is, or is deemed to be, duly verified and stamped under this Act shall require to be re-stamped merely by reason of the fact that it is being used

at any place within the State other than the place at which it was originally verified and stamped:

Provided that where a verified weight or measure, installed at one place is dismantled and re-installed at a different place, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

(3) Where a verified weight or measure has been repaired, whether by a licensed repairer or by the person owning and possessing the same, such weight or measure shall not be put into use unless it has been duly re-verified and stamped, notwithstanding that periodical re-verification of such weight or measure has not become due.

20. Provisions of supply of Working / Secondary Standards, equipment, etc., to the Legal Metrology Officer.— (1) Every legal metrology officer shall be provided with Working / Secondary Standard Weights, Working / Secondary Standard Balances, and such other equipment including weighing and measuring devices as may be approved by the Controller from time to time.

(2) Every legal metrology officer shall be provided with such dies, punches, paper seal / sticker and such other equipment as may be necessary for affixing the verification stamp, the design and number of which are to be approved by the Controller.

(3) Every legal metrology officer shall be provided with punches of suitable sizes of eight-pointed star for obliterating stamps.

21. Provisions relating to use of weights, measure, etc.— (1) Every person using a beam scale in any transactions in his premises shall suspend the same to a stand or to a chain by a hook:

Provided that this sub-rule shall not apply to itinerant vendors.

(2) Every weight or measure shall be used in a clean condition and in proper lighting arrangement.

(3) Any weight or measure, which has been verified and stamped in situ, shall not be dismantled and removed from its original site without prior intimation to the Controller or other person authorized by him in this behalf.

(4) To ensure a proper check of the accuracy of a weighing instrument, the user shall keep at the site of each weighing instrument duly verified and stamped weights equal to one-tenth of the capacity of the instrument; and the consumer can also check the accuracy of the weighing instrument:

Provided that the Controller may specify the total number of verified and stamped weights to be maintained in trade premises where the number of weighing instruments are more than one.

(5) To ensure proper delivery of the petrol / diesel pumps, the retail dealer of the pump shall keep verified capacity measures having denomination of 1 litre, 2 litre, 5 litre & 10 litre in his premises and check the out-put from the pump every day to ensure its correct delivery. In case of any short delivery the dealer shall stop the delivery through the pump immediately and inform the legal metrology officer concerned to recalibrate the pump.

22. Certificate of verification to be exhibited.— The person to whom a certificate of verification is issued shall exhibit the same in a conspicuous place in the premises where the weights, measures or weighing or measuring instruments to which the certificate relates are used:

Provided that in the case of itinerant vendor, the certificate shall be kept with the person:

Provided further that in the case of vehicle tank, the certificate of verification shall be kept with the vehicle.

23. **Penalty for contravention of rules.**— Whoever contravenes any provision of these rules, for the contravention of which no punishment has been separately provided in the Act, shall be punished with fine, which may extend to five thousand rupees.

24. **Form of appeal.**— (1) Every appeal under the Act and these rules shall be preferred in the form set out in Schedule X, and shall be accompanied by a copy of the order appealed against.

(2) An application for appeal to State Government shall be accompanied by fee of Rs. 500 and for appeal to Controller shall be accompanied by fee of Rs. 200 paid either by cash or by affixing court-fee stamp for the said value, as the case may be.

25. **Fee for compounding of offences.**— The fee for compounding of offences committed under the Act shall be as prescribed in Schedule XI.

26. **Repeal and Savings.**— (1) The Tripura Standards of Weights and Measures (Enforcement) Rules, 2001 are hereby repealed.

(2) Everything done or action taken under the aforesaid repealed rules shall be deemed to have been done or taken under the corresponding provisions of these rules.

By order of the Governor,

S. Debbarma
Deputy Secretary to the
Government of Tripura in the
Food, Civil Supplies and Consumer Affairs Department

SCHEDULE – I
(see rule 10)
Exceptions referred to in rule 10

1. The following commodities may be sold by weight, measure or number as shown against the commodity.

TABLE

Sl. No.	Commodity	Whether declaration to be expressed in terms of weight, measure or number or two or more of them
01	Aerosol products	weight
02	Acids in liquid form	weight or volume
03	Compressed or liquefied gas (but not liquefied petroleum gas)	weight and equivalent volume at stated temperature and pressure
04	Butter (incl. peanut butter), cheese, curd, ghee	weight
05	Electric cables	length or weight
06	Electric wire	length or weight
07	Fencing wire	length or weight
08	Hair oil, un-perfumed	weight or volume
09	Fruits and vegetables	number or weight
10	Furnace oil	weight or volume
11	Linseed oil and other vegetable oils	weight or volume
12	Heavy residual fuel oil	weight
13	Industrial diesel fuel	volume
14	Honey, malt extract, golden syrup treacle	weight
15	Ice cream and other similar frozen products	weight or volume
16	Liquid chemicals	weight or volume
17	Liquid petroleum gas	weight
18	Nails, wood screws	number or weight
19	Paint (other than paste paints or solid paint), varnish and varnish stains, enamels	volume
20	Papad	number and weight
21	Paste paint, solid paint	weight
22	Ressogulla, Gulabjamun and other sweet preparations	weight
23	Ready made garments	number and size
24	Sauce, all kinds	weight
25	Tyres and tubes	number
26	Yarn	weight or length of yarn

SCHEDULE – II-A

[see rule 11 (1)]

Form – LM-1

Application form for licence as manufacturer of weights and measures
under the Legal Metrology Act, 2009

To

SI No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name of the manufacturing concern for which licence is desired.	
02	Complete address of the concern.	
03	(a) Whether premises are owned / rented / taken on lease / leave licence (duly supported by documents) (b) Date of Establishment of workshop / factory	
04	Name (s) and address (s) along with their father's / husband's name of Proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.	
05	The date and current registration number of factory / shop / establishment / Municipal Trade licence.	
06	Nature of manufacturing activities at present.	
07	The type of weights and measures proposed to be manufactured, viz : (a) Weights (b) Measures (c) Weighing Instruments (d) Measuring Instruments with details in each case.	
08	The number of persons employed / proposed to be employed. (a) Skilled (b) Semi-skilled (c) Unskilled (d) Specialist trained in the line	
09	The monogram or trade mark intended to be imprinted on weights and measures to be manufactured.	

10	Details of machinery / tools / accessories, owned and used for manufacturing weights, measures, etc.	
11	Details of foundry / workshop facilities arranged. (Whether ownership, long-term lease, etc)	
12	Facilities of steel casting and hardness testing of vital parts, etc., or other means.	
13	Availability of electric energy.	
14	Details of loan received from Government or Financial Institution. If so, give details.	
15	Name of bankers, if any.	
16	VAT / Sales Tax Registration Number / CST Number / Professional Tax Registration Number / IT Number.	
17	Have you applied previously for a manufacturer's licence? If so, when and with what results ?	
18	(a) Whether the item (s) proposed to be manufactured will be sold within the State or outside the State or both. (b) Details of Model Approval received from Government of India; (c) When can you produce for inspection samples of your products for which licence is desired ?	

To be certified by the Applicant (s) .

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We agree to deposit the scheduled licence fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my / our knowledge.

Place :

Date :

.....
Signature and Designation of Applicant (s)
.....

To be filled in by Departmental Officer of the State Government

Date of receipt of application :

Serial number of application :

Date of inspection :

Recommendation of Inspecting Officer :

Place :

Date :

.....
Signature and Designation of Inspecting Officer

Final orders of Licensing Authority

Licence granted / refused :

Licence Number :

Valid till :

Place :

Date :

.....
Signature and Designation of Licensing Authority

SCHEDULE – II-A
[see rule 11 (1)]

Form – LR-1

Application for licence as repairers of weights and measures
under the Legal Metrology Act, 2009

To

Sl No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name of the concern seeking the licence.	
02	Complete address of the workshop.	
03	(a) Whether premises are owned / rented / taken on lease (duly supported by documents) (b) Date of establishment.	
04	Name (s) and address (s) along with their father's / husband's name of Proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.	
05	The date and current registration number of factory / shop / establishment / Municipal Trade Licence.	
06	Professional Tax / IT Tax Registration Number etc., if any.	
07	The type of weights and measures proposed to be repaired.	
08	Area in which you wish to operate.	
09	Previous experience in the line.	
10	Number of skilled staff employed or proposed to be employed: (a) Skilled (b) Semi-skilled (c) Unskilled (d) Employees trained in the line	

11	Details of machinery / tools / accessories available.	
12	Availability of electric energy.	
13	Have you sufficient stock of loan / test weights, etc? Give details.	
14	Have you applied previously for a repairer's licence? If so, when and with what results?	

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We agree to deposit the scheduled licence fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my / our knowledge.

Place :

Date :

Signature and Designation of Applicant (s)

To be filled in by Departmental Officer of the State Government

Date of receipt of application :

Serial number of application :

Date of inspection :

Recommendation of Inspecting Officer :

Place :

Date :

Signature and Designation of Inspecting Officer

Final orders of Licensing Authority

Licence granted / refused :

Licence Number :

Valid till :

Place :

Date :

Signature and Designation of Licensing Authority

SCHEDULE – II-A
[see rule 11 (1)]

Form – LD-1

Application Form for licence as dealers in weights and measures
under the Legal Metrology Act, 2009

To

Sl No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name of the establishment / shop / person seeking the licence.	
02	Complete address of the establishment.	
03	(a) Whether premises are owned / rented / taken on lease (duly supported by documents) (b) Date of establishment.	
04	Name (s) and address (s) along with their father's / husband's name of Proprietors and / or Partners and Managing Director (s) in the case of Limited Company.	
05	The date and current registration number of factory / shop / establishment / Municipal Trade Licence.	
06	Categories of weights and measures sold / proposed to be sold at present.	
07	Registration Number of VAT / CST / Sales Tax / Professional Tax / Income Tax.	
08	Do you intend to import weights, measures, etc., from places outside the State / Country? If so, indicate sources of supply from the State (s) / Country (s). (Give details of manufacturer's trade mark / monogram and his licence number) and provide (a) Registration of Importer of Weights and Measures, if any (b) Approval of model imported into India by Central Government.	
09	Have you applied previously for a dealer's licence, either in this State or elsewhere ? If so, give details ?	

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We agree to deposit the scheduled licence fees with Government as soon as required to do so by the Licensing Authority.

All the information furnished above is true to the best of my / our knowledge

Place :

Date :

Signature and Designation of Applicant (s)

To be filled in by Departmental Officer of the State Government

Date of receipt of application :

Serial number of application :

Date of inspection :

Recommendation of Inspecting Officer :

Place :

Date :

Signature and Designation of Inspecting Officer

Final orders of Licensing Authority

Licence granted / refused :

Licence Number :

Valid till :

Place :

Date :

Signature and Designation of Licensing Authority

SCHEDULE - II-b
[see rule 11 (2)]

Form LM-2

Application for renewal of licence as manufacturer of weights and measures
under the Legal Metrology Act, 2009

To

Sl No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name and complete address of the manufacturing concern for which renewal of licence is desired.	
02	Manufacturing Licence No.	
03	Name (s) and address (s) along with their father's / husband's name of Proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.	
04	(a) Type of weights and measures which are manufactured as per licence granted. (a) Do you propose any change?	
05	The monogram or trade marks used on weights and measures manufactured by you.	
06	Details of workshop facilities available.	
07	Details of productions and sales during last 5 years.	
08	The date and current registration number of factory / shop / establishment	
09	Registration Number of VAT / Sales Tax / CST / Professional Tax / Income Tax.	

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We have deposited the scheduled licence fees of Rs. (Rupees only to the Treasury / Sub-Treasury / Bank on and the original Chalan is enclosed.

All the information furnished above is true to the best of my / our knowledge.

Place :
Date :

Signature and Designation of Applicant (s)

SCHEDULE - II-B

[see rule 11 (2)]

Form - LR-2

Application for renewal of licence as repairer of weights and measures
under the Legal Metrology Act, 2009

To

Sl No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name and complete address of the repairing concern / person seeking renewal of the licence.	
02	Repairer's Licence Number.	
03	Name (s) and address (s) along with their father's / husband's name of Proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.	
04	The date and current registration number of factory / shop / establishment / Municipal Trade Licence.	
05	Registration Number of VAT / Sales Tax / CST / Professional Tax / Income Tax.	
06	(a) Type of weights and measures which are repaired as per licence granted. (b) Do you propose any change?	
07	Area in which you are operating.	
08	Have you sufficient stock of loan / test weights, etc?	
09	Please give details with particulars of stamping.	

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We have deposited the scheduled licence fees of Rs. (Rupees) only to the Treasury / Sub-Treasury / Bank on and the original Challan is enclosed.

All the information furnished above is true to the best of my / our knowledge.

Place

Date

Signature and Designation of Applicant(s)

SCHEDULE – II-B

[see rule 11 (2)]

Form – LD-2

Application for renewal of licence as dealer in weights and measures
under the Legal Metrology Act, 2009

To

Sl No	To be filled by the Applicant	Comments of the Inspecting Officer
1	2	3
01	Name of the establishment / shop / person seeking the renewal of licence.	
02	Dealer's Licence Number.	
03	Date of establishment.	
04	Name (s) and address (s) along with their father's / husband's name of Proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.	
05	The date and current registration number of factory / shop / establishment / Municipal Trade Licence.	
06	Categories of weights and measures sold at present.	
07	Registration Number of VAT / CST / Sales Tax / Professional Tax / Income Tax.	
08	Do you intend to import weights, measures, etc., from places outside the State / Country? If so, indicate sources of supply from the State (s) / Country (s). (Give details of manufacturer's trade mark / monogram and his licence number)	

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the Tripura Legal Metrology (Enforcement) Rules, 2011 and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We have deposited the scheduled licence fees of Rs. (Rupees) only to the Treasury / Sub-Treasury / Bank on and the original Challan is enclosed.

All the information furnished above is true to the best of my / our knowledge.

Place :

Date :

.....
Signature and Designation of Applicant(s)

SCHEDULE – III

[see rule 11 (3)]

Licensing Forms

Form – LM-3

Government of Tripura
Office of the Controller of Legal Metrology

Licence to manufacture, weights, measures, weighing or measuring instruments.

Licence No.....

Year

1. The Controller of Legal Metrology hereby grants to (Name and address of party or parties)
a licence to manufacture the following:-
(Include details of weights, measures, weighing instruments or measuring instruments that are licensed to be manufactured by the party)
2. The licence is valid for the party named above in respect of his workshop located at
3. This licence is valid from to
4. The manufacturer shall comply with the conditions noted below. If he fails to comply with anyone of these, his licence is liable to be cancelled.
5. The trade mark, monogram being used by the manufacturer is as under.

.....
(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place

Note: In the case of firm, its name with the names of all persons having any interest in the business should be given in paragraph 1.

CONDITIONS OF LICENCE

1. The person in whose favour this licence is issued shall, -
 - (a) Comply with all the relevant provisions of the Act and Rules for the time-being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules amended from time to time;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the Controller of Legal Metrology;
 - (e) Surrender the licence in the event of closure of business and / or cancellation of licence;
 - (f) Present the weights, measures, weighing or measuring instruments, as the case may be, manufactured and meant for use within the State, to the Legal Metrology Officer for verification and stamping before sale;
 - (g) Submit the application for renewal of this licence as required under the rules within thirty days of expiry of the validity of the licence.
2. Every condition prescribed after the issue of this licence shall, if notified in the Official Gazette, be binding on the person to whom the licence has been granted.

Renewal entries

Current No..... Date	Current No..... Date
Renewed for	Renewed for
(Seal)	(Seal)
Controller of Legal Metrology	Controller of Legal Metrology
Current No..... Date	Current No..... Date
Renewed for	Renewed for
(Seal)	(Seal)
Controller of Legal Metrology	Controller of Legal Metrology

SCHEDULE - III

[see rule 11 (3)]

Licencing Forms

Form - LR-3

Government of Tripura

Office of the Controller of Legal Metrology

Licence to repair weights, measures, weighing instruments or measuring instruments

Licence No

Year

1. The Controller of Legal Metrology hereby grants to (Name and address of party or parties)
a licence to repair the following:-
(Include details of weights, measures, weighing instruments or measuring instruments that are licenced to be repaired by the party).
2. The licence is valid for the party named above in respect of his workshop located at
3. This licence is valid from to
4. The repairer shall comply with the conditions noted below. If he fails to comply with anyone of these, licence is liable to be cancelled.
5. The party is licensed to repair weights, measures, weighing and measuring instruments in the area mentioned below.

.....
(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place

Note: In the case of firm, its name with the names of all persons having any interest in the business should given in paragraph 1.

CONDITIONS OF LICENCE

1. The person in whose favour this licence is issued shall,-
 - (a) Comply with all the relevant provisions of the Act and Rules for the time-being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time-being in force;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the Controller of Legal Metrology;
 - (e) Surrender the licence in the event of closure of business and / or cancellation of licence;
 - (f)
 - (i) Present the weights, measures, weighing or measuring instruments, as the case may be, duly repaired to the Legal Metrology Officer for undertaking verification and stamping as specified in rule 14 (1), before delivery to the user.
 - (ii) In the case of weights, measures, weighing or measuring instruments, if they are serviced / repaired before the date on which the verification falls due and where, in the process the verification stamp of the Legal Metrology Officer is defaced, removed or broken, they shall be presented duly repaired to the Legal Metrology Officer for re-verification and stamping before delivery to the user.
 - (g) Submit the application for renewal of this licence as required under the rules within ninety days of expiry of the validity of the licence.
2. Every condition prescribed after the issue of this licence shall, if notified in the Official Gazette, be binding on the person to whom the licence has been granted."

Renewal Entries

Current No..... Date..... Renewed for (Seal) Controller of Legal Metrology	Current No..... Date..... Renewed for (Seal) Controller of Legal Metrology
Current No..... Date	Current No..... Date
Renewed for (Seal) Controller of Legal Metrology	Renewed for (Seal) Controller of Legal Metrology

Schedule - III
[see rule 11 (3)]
Licensing form

Form - LD- 3

Government of Tripura
Office of the Controller of Legal Metrology

Licence to a dealer in weights, measures, weighing instruments or measuring instruments

Licence No.

Year.....

1. The Controller of Legal Metrology hereby grants to (Name and address of party or parties) a licence to deal in the following:-
(Include details of weights, measures, weighing instruments or measuring instruments that are licenced to be dealt with by the party).
2. The licence is valid for the party named above in respect of his premises located at
3. This licence is valid from to
4. The dealer shall comply with the conditions noted below. If he fails to comply with anyone of these, his licence is liable to be cancelled.

.....
(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place

Note: In the case of firm, its name with the names of all persons having any interest in the business should be given in paragraph 1.

.....
(Signature)
Controller of Legal Metrology
Government of Tripura
(Seal)

Date

Place.....

CONDITIONS OF LICENCE

1. The person in whose favour this licence is issued shall, -
 - (a) Comply with all the relevant provisions of the Act and Rules for the time-being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time-being in force;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the Controller of Legal Metrology;
 - (e) Surrender the licence in the event of closure of business and / or cancellation of licence;
 - (f) Submit the application for renewal of this licence as required under the rules within ninety days of expiry of the validity of the licence;
 - (g) Not sell or offer, expose or possess for sale any non-standard weight or measure.
2. Every condition prescribed after the issue of this licence shall, if notified in the Official Gazette, be binding on the person to whom the licence has been granted.

Renewal entries

Current No..... Date Renewed for (Seal) Controller of Legal Metrology	Current No..... Date Renewed for (Seal) Controller of Legal Metrology
Current No..... Date Renewed for (Seal) Controller of Legal Metrology	Current No..... Date Renewed for (Seal) Controller of Legal Metrology
Current No..... Date Renewed for (Seal) Controller of Legal Metrology	Current No..... Date Renewed for (Seal) Controller of Legal Metrology

SCHEDULE – IV
[see rule – 11 (4) & (5)]

Government of Tripura
Office of the Controller of Legal Metrology

Licensing and renewal fees for manufacturers, repairers and dealers of weights and measures

1. Issue of licence / renewal of licence to:

(a) Manufacturers	Rs. 500/-
(b) Repairers	Rs. 200/-
(c) Dealers	Rs. 100/-

SCHEDULE-V
[see rule 11 (6)]

Government of Tripura
Office of the Controller of Legal Metrology

Register of licensed Manufacturers / Repairers / Dealers of weights, measures, weighing / measuring instruments

Sl No.		
01	Licence Number	
02	Date of issue / renewal	
03	Name and complete address of the Manufacturer / Repairer / Dealer	
04	Place where workshop / factory is situated	
05	Articles to be manufactured / repaired / sold	
06	Trade mark / monogram being used	
07	Orders regarding cancellation of licence	
08	Result of appeal	
09	Signature of competent authority	
10	Remark	

Note: Column (4) does not apply to Dealers, column (6) does not apply to Repairers and Dealers.

SCHEDULE VI
[see rule 11(8)]

Government of Tripura
Office of the Controller of Legal Metrology

Security deposit to be made by licensed Repairer

SCHEDULE – VII
[see rule 13]

Register to be maintained by the Manufacturers of weights and measurers.

1. Name and address of the Manufacturer
2. Description of the weight or measure
3. (a) No. of the manufacturing licence
(b) Date on which the licence was issued
(c) Period of validity of the licence
4. Particulars of order, if any, suspending or revoking
the licence.

01	Sl. No.	
02	Month	
03	Unsold stock from previous month	
04	Quantity manufactured during the month	
05	Total (3+4)	
(Sold within the State)		
06	No. of item sold	
07	Despatch voucher No. and date	
(Sold outside the State)		
08	Name of the State	
09	No. of items sold	
10	Despatch voucher No. and date	
11	Total sold (6+9)	
12	Balance (5-11)	
13	Remarks	

Schedule – VII
[see rule 13]

Form – LR-4

Register to be maintained by the Repairer in respect of weights and measures.

Name and address of
the Repairer

Licence No.

Date of Licensing

01	Sl. No.	
02	Date	
03	Name of the user from whom received	
04	Items and their Nos. booked for repair	
05	Receipt No. and date of issue to the user	
06	Amount of repairing charges	
07	Amount of verification fee	
08	Total amount charged	
09	Date of return to the user	
10	Remarks	

Schedule – VII

[see rule 13]

Form – LD-4

Register to be maintained by the Dealer in weights and measures.

1. Name and address of the Dealer
2. Description of the weight or measure
3. (a) Dealer licence No.
(b) Date on which the licence was issued
(c) Period of validity of the licence
4. Particulars of order, if any, suspending or
revoking the licence.
5. Category of weight or measure
(Category A or B)

01	Sl. No.	
02	Month	
03	Unsold stock from the previous month	
04	Brought from within the State during the month	
05	Brought from outside the State during the month	
06	Total (3+4+5)	
(Sold within the State)		
07	No. of items sold	
08	Despatch voucher No. and date	
(Sold outside the State)		
09	No. of items sold	
10	Despatch voucher No. and date	
11	Name of the State	
12	Total sold (7+9)	
13	Balance(6-12)	
14	Remarks	

[see rule 15 (3)]

Government of Tripura

Office of the Controller of Legal Metrology,

Certificate of verification

Name of the Legal Metrology Officer

No.....

I hereby certify that I have this day verified and stamped / rejected the under mentioned weights.

measurers, etc. belonging to of locality

[illegible]

Total Rs. deposited vide,, Treasury Receipt / Sub-Treasury Receipt / Money Receipt

No. _____, dated _____

Repaired by / Used by

(Signature)

Next verification due on

Legal Metrology Officer

Note: 1. In the case of rejected weights, measures, etc., the Legal Metrology Officer shall give separate Certificate of rejection mentioning the reasons of rejection against each item.

2. The Certificate of verification is to be exhibited in accordance with the provision of rule 22.

Schedule-IX
[see rule 16 (1)]

Fee payable for verification and stamping of
Weights and Measures and Weighing and Measuring Instruments

1(a) Bullion Weights:

Denomination	Fee per piece (in Rs)
1	2
10 kg.	30.00
5 kg.	20.00
2 kg.	20.00
1 kg.	20.00
500 g.	15.00
200 g.	15.00
100 g.	15.00
50 g.	15.00
20 g.	15.00
10 g.	15.00
5 g.	15.00
2 g.	15.00
1 g.	15.00
500 mg.	10.00
200 mg.	10.00
100 mg.	10.00
50 mg.	10.00
20 mg.	10.00
10 mg.	10.00
5 mg.	10.00
2 mg.	10.00
1 mg.	10.00

(b) Carat Weights:

100 g (500 c)	20.00
40 g (200 c)	20.00
20 g (100 c)	20.00
10 g (50 c)	20.00
4 g (20 c)	20.00
2 g (10 c)	20.00
1 g (5 c)	20.00
400 mg (2 c)	20.00
200 mg (1 c)	20.00
100 mg (0.5 c)	20.00
40 mg (0.02 c)	20.00
20 mg (0.01 c)	20.00
10 mg (0.05 c)	20.00
4 mg (0.02 c)	20.00
2 mg (0.01 c)	20.00
1 mg (0.005 c)	20.00

(c) Cylindrical Knob-type Weights:

Denomination	Fee per piece (in Rs)
1	2
10 kg.	20.00
5 kg.	20.00
2 kg.	15.00
1 kg.	10.00
500 g.	5.00
200 g.	5.00
100 g.	5.00
50 g.	5.00
20 g.	5.00
10 g.	5.00
5 g.	5.00
2 g.	5.00
1 g.	5.00

(d) Sheet-metal Weight (other than Bullion):

Denomination	Fee per piece (in Rs)
1	2
500 mg.	5.00
200 mg.	5.00
100 mg.	5.00
50 mg.	5.00
20 mg.	5.00
10 mg.	5.00
5 mg.	5.00
2 mg.	5.00
1 mg.	5.00

(e) Iron Hexagonal, Knob-type Weights and Parallelepiped Weights:

Denomination	Fee per piece (in Rs)
1	2
50 kg.	25.00
20 kg.	20.00
10 kg.	20.00
5 kg.	20.00
2 kg.	15.00
1 kg.	10.00
500 g.	5.00
200 g.	5.00
100 g.	5.00
50 g.	5.00
20 g.	5.00
10 g.	5.00
5 g.	5.00
2 g.	5.00
1 g.	5.00

(f) Standard weights for testing of high capacity weighing machines:

Denominations	Fee corresponding to Max permissible relative error 0.5 / 10000 (in Rs)	Fee corresponding to Max permissible relative error 3.3 / 10000, 1.7 / 10000 & 1.0 / 10000 (in Rs)
100 kg.	75.00	50.00
200 kg.	150.00	100.00
500 kg.	300.00	200.00
1000 kg.	750.00	500.00
2000 kg.	1500.00	1000.00
5000 kg.	3000.00	2000.00

2. Capacity Measures:

Denomination	Fee per piece (in Rs)
1	2
100 litre and above	Rs. 50 for the 1st 100 litre plus Rs. 10 for every additional 100 litre or part thereof, subject to maximum of Rs. 5000
50 l	50.00
20 l	20.00
10 l	20.00
5 l	10.00
2 l	10.00
1 l	10.00
500 ml	10.00
200 ml	10.00
100 ml	10.00
50 ml	10.00
20 ml	10.00
10 ml	10.00
5 ml	10.00
2 ml	10.00
1 ml	10.00

3. Length Measures:

(a) Non-flexible:

Denomination	Fee per piece (in Rs)
1	2
2 m.	20.00
1 m.	20.00
0.5 m.	20.00
1 m. graduated (at every cm)	30.00
0.5 m. graduated (at every cm)	30.00

(b) Fabric Plastic/ Woven/Steel tapes:

Accuracy Class	Fee per metre (in Rs)
1	2
Class-I	1.00
Class-II	0.50
Class-III	0.50

(c) Folding Scales:

Denomination	Fee per piece (in Rs)
1	2
1 m.	10.00
0.5 m.	10.00

(d) Surveying Chain:

Denomination	Fee per piece (in Rs)
1	2
30 m.	100.00
20 m.	100.00

4. Beam Scales (Class A & B):

Denomination	Fee per piece (in Rs)
1	2
200 kg.	400.00
100 kg.	300.00
50 kg.	150.00
20 kg.	150.00
10 kg.	150.00
5 kg.	100.00
2 kg.	100.00
1 kg.	100.00
500 g. and below	60.00

5. Beam Scales (Class C & D):

Denomination	Fee per piece (in Rs)
1	2
1000 kg.	200.00
500 kg.	200.00
300 kg.	200.00
200 kg.	100.00
100 kg.	100.00
50 kg.	50.00
20 kg.	50.00
10 kg.	50.00
5 kg.	25.00
2 kg.	25.00
1 kg.	25.00
500 g. and below	15.00

6. Non-automatic Weighing Instruments: Mechanical (analogue) :Class III & IIII :

400 t	4000.00
300 t	3000.00
200 t	3000.00
150 t	2000.00
100 t	2000.00
80 t	2000.00
60 t	2000.00
50 t	2000.00
40 t	2000.00
30 t	2000.00
25 t	2000.00
20 t	2000.00
15 t	2000.00
10 t	1500.00
5 t	1000.00
3 t	1000.00
2 t	1000.00
1500 kg.	500.00
1000 kg.	500.00
500 kg.	500.00
300 kg.	500.00
250 kg.	400.00
200 kg.	400.00
150 kg.	400.00
100 kg.	300.00
50 kg.	300.00
30 kg.	300.00
25 kg.	200.00
20 kg.	200.00
15 kg.	100.00
10 kg.	100.00
5 kg.	50.00
3 kg.	50.00
2 kg.	50.00
1 kg.	50.00
500 g. and below	30.00

7. Non-automatic Weighing Instruments: Electronic : Class III & IIIb:

400 t	4000.00
300 t	3000.00
200 t	3000.00
150 t	2000.00
100 t	2000.00
80 t	2000.00
60 t	2000.00
50 t	2000.00
40 t	2000.00
30 t	2000.00
25 t	2000.00
20 t	2000.00
15 t	2000.00
10 t	1500.00
5 t	1500.00
3 t	1000.00
2 t	1000.00
1500 kg.	500.00
1000 kg.	500.00
500 kg.	500.00
300 kg.	400.00
250 kg.	400.00
200 kg.	400.00
150 kg.	400.00
100 kg.	400.00
50 kg.	300.00
30 kg.	300.00
25 kg.	300.00
20 kg.	200.00
15 kg.	200.00
10 kg.	200.00
5 kg.	150.00
3 kg.	150.00
2 kg.	150.00
1 kg.	150.00
500 g. and below	150.00

8. Non-automatic Weighing Instruments (Mechanical and Electronic): Class I & II:

Capacity	Fee (in Rs)
Exceeding 50 t	4000.00
Not exceeding 50 t but exceeding 10 t	3000.00
Not exceeding 10 t but exceeding 1 t	2000.00
Not exceeding 1 t but exceeding 50 kg	1000.00
Not exceeding 50 kg but exceeding 10 kg	500.00
Not exceeding 10 kg	300.00

9. Automatic Weighing Instrument:

Capacity	Fee (in Rs)
Exceeding 100 t	5000.00
Not exceeding 100 t but exceeding 50 t	4000.00
Not exceeding 50 t but exceeding 10 t	3000.00
Not exceeding 10 t but exceeding 1 t	2000.00
Not exceeding 1 t but exceeding 50 kg	1000.00
Not exceeding 50 kg but exceeding 10 kg	500.00
Not exceeding 10 kg	300.00

10. Volumetric Measuring Instruments:

- (a) Dispensing pump : Rs.1500.00 per unit
 (b) Totalizing counter : Rs. 500.00 per unit
 (c) Other instruments :

Capacity	Fee (in Rs)
Exceeding 100 litre	Rs. 500 for the 1st 100 litre plus Rs. 250 for every additional 100 litre or part thereof
Not exceeding 100 litre but exceeding 50 litre	500.00
Not exceeding 50 litre but exceeding 20 litre	250.00
Not exceed 20 litre	200.00

11. Flow Meters:

- Flow rate up to 100 litre / min. Rs.3000.00
 Above 100 litre / min. up to 500 litre / min. Rs.4000.00
 Above 500 litre / min. Rs.5000.00

12. Linear Measuring Instruments:

Taxi, Auto-rickshaw Meters	Rs.100.00
Other Meters	Rs.50 for the 1st 1000 m. or part thereof plus Rs. 5.00 for every additional 100 m. or part thereof

13. Clinical Thermometer

Re. 1.00 per unit

14. Water Meter

Rs. 25.00 per unit

15. Peg Measure:

30 ml	50.00
60 ml	50.00
100 ml	50.00

16. CNG Dispenser:

Rs. 2000.00 per unit

17. LPG Dispenser:

Rs. 2000.00 per unit

18. Sphygmomanometer :

Rs. 100.00 per unit

19. (i) Counter Machine up to capacity 10 kg.

Rs. 30.00 per unit

(ii) Counter Machine above capacity 10 kg.

Rs. 75.00 per unit

SCHEDULE -X
[see rule 24(1)]

Form of appeal against an order of a Legal Metrology Officer / Controller of Legal Metrology:-

1. Name and address of the appellant :
2. No. and date of order of Legal Metrology Officer / Controller of Legal Metrology against which the appeal is preferred :
3. Whether the appellant desires to be heard in-person or through an authorized representative :
4. Grounds of appeal :

SCHEDULE -XI
[see rule 25]
Compounding sum for various offences

Sl. No.	Section and nature of offence	Penal section	Sum of compounding fine / amount
1	Sec. 8(3): Use of weight, measure or numeration other than the Standard weight, measure or numeration.	25	Rs.2500.00
2	Sec. 8(4): Manufacture of weight or measure not conforming to Standards.	27	Rs.2000.00
3.	Sec. 10: Transaction or dealing or contract in respect of goods etc., by weight, measure or number than prescribed.	28	Rs.1000.00
4.	Sec. 11: Quote or make announcement or issue or exhibit of price-list or changing of price than in accordance with standard unit of weight or measure or numeration.	29	Rs.1000.00
5.	Sec. 12: Demanding or receiving any articles or things or service in excess or less than the quantity specified by contract or agreement.	30	Rs.5000.00
6.	Sec. 17: Non-maintenance of records, registers by manufacturer, dealer or repairer and non-production of weight, measure document, register on demand.	31	Rs. 3000.00
7.	Sec. 18(1): Non-compliance of declaration in respect of pre-packaged commodity by manufacturer / dealer	36 (1)	Rs. 2500.00
8.	Sec. 18(1): Non-compliance of net quantity - requirement of pre-packaged commodity by manufacturer	36 (2)	Rs.20,000.00
9.	Sec. 23: Manufacturer of weight or measure without licence	45	Rs. 5000.00
10.	Sec. 23: Repair / sale of weight or measure without licence	46	Rs. 2000.00
11.	Sec. 24: Use of unverified weight or measure in transaction or protection	33	Rs. 5000.00
12.	Sec. 33: Sale of weight or measure without verification	33	Rs.5000.00
13.	Sec. 34: Sale or delivery of commodities by non-standard weights or measure	34	Rs.2500.00
14.	Sec. 35: Rendering service by non-standard weights or measure	35	Rs.2500.00
15.	Sec. 47: Tampering with licence	47	Rs.5000.00
16.	Sec. 53(3): Provision of any rule made under the Act	53 (3)	Rs. 2000.00

TRIPURA**GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**

Agartala, Wednesday, May 13, 2015 A. D., Vaisakha 23, 1937 S. E.

**PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**Government of Tripura
Food, Civil Supplies & Consumer Affairs Department**

NOTIFICATION**No. F. 2(1) / LM / 2011 / 238****Dated, Agartala the 13th May 2015**

Whereas, in exercise of the powers conferred by sub – section (1) of section 53 of the Legal Metrology Act, 2009 (1 of 2010) the Government of Tripura proposes to amend the Tripura Legal Metrology (Enforcement) Rules, 2011 after consultation with the Central Government.

Now, therefore, in pursuance of sub – section (4) of section 53 of the said Act the Government of Tripura publishes below the draft Rules for information of the public likely to be affected thereby.

2. Any objection or suggestion which may be received from any person with respect to the draft Rules within a period of four weeks will be considered by the State Government.

The Draft Tripura Legal Metrology (Enforcement) (Amendment) Rules, 2015

1. Short title, extent and commencement –

1. These rules may be called the Tripura Legal Metrology (Enforcement) (Amendment) Rules, 2015.
2. They extend to the whole of Tripura.
3. They shall come into force on the date of their publication in the official Gazette.

In the Tripura Legal Metrology (Enforcement) Rules, 2011

(a) Sub rule (1) of rule 9 shall be substituted by the expression namely :-

(1) No weight other than a Bullion Weight as specified in the Legal Metrology (General) Rules, 2011 shall be used in any transaction or protection in bullion including precious metals, pearls, ornaments or other articles made of gold, silver or platinum or the article cost of which exceeds Rs. 10,000/- per kg.

(b) Sub rule (3) of rule 9 shall be substituted by the expression namely :-

(3) Only Beam Scale of Class A or Class B category or non-automatic weighing instrument of High Accuracy Class (Class II) or Special Accuracy Class (Class I) **having verification scale interval 1 mg or less than 1 mg** shall be used in any transaction referred to in sub-rule (1) and (2)

(c) After Sub rule (3) of rule 9 the following sub-rule shall be inserted, namely:-

(4) In every transaction in bullion, the user of weighing instruments shall mention purity of gold in terms of 'Karat' in each cash receipt along with net weight and amount for the net weight of precious metal and precious stones.

(5) Legal Metrology Officer may inspect and test any Karatage of bullion including precious metal as may be specified which is sold in any transaction in bullion. For the purpose of testing or inspection the Legal Metrology Officer may be supplied with such equipment as may be necessary by the Government.

(d) Sub rule (5) of rule 11 shall be substituted by the expression namely:-

(5) The fee payable for the alteration of a licence or for the issue of a duplicate licence **is prescribed in Schedule IV.**

(e) Sub rule (4) of rule 14 shall be substituted by the expression namely:-

(4) Every weight or measure presented for verification shall be complete in specification as laid down under rule 11, 12, 13, and 14 of Legal Metrology (General) Rules, 2011.

(f) After Sub rule (7) of rule 14 the following sub-rule shall be inserted, namely:-

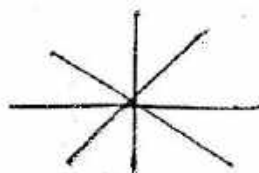
(8) Periodicity of verification of a weight or measure shall be such as prescribed under the provision of Legal Metrology (General) Rules, 2011.

(g) After Sub rule (5) of rule 16 the following sub-rule shall be inserted, namely:-

(6) If, at the request of the user service of mobile test kit is provided for verification of weigh-bridge or other weighing instrument, user charge for utilizing the service of mobile test kit as specified in Schedule IX (A) Shall be payable by the user for every verification in addition to other charges.

(h) Sub rule (3) of rule 20 shall be substituted by the expression namely: -

(3) Every Legal Metrology officer shall be provided with punches of suitable sizes of eight – pointed star for obliterating stamps.



(i) After Sub rule (4) of rule 20 the following sub – rule shall be inserted, namely:-

(4) **Qualification of Legal Metrology officer:**

The qualification of a Legal Metrology officer shall be such as specified in sub –rule (1) of rule 28 of the Legal Metrology (General) Rules, 2011.

(j) Sub rule (5) of rule 21 shall be substituted by the expression namely: -

(5) To ensure proper delivery of the petrol / diesel pumps, the retail dealer of the pump shall keep verified capacity measures having denomination of 1 litre, 2 litre, 5 litre & 10 litre in his premises and check the output from the pump every day to ensure the correct delivery. In case of any short delivery the dealer shall stop the delivery through the pump immediately and inform the Legal Metrology officer concerned to recalibrate the pump. **The retail dealer shall also display the board in the premises with the following words "to ensure the correct delivery, a set of verified capacity measures (1 litre to 10 litre) is available to the consumer."**

(k) In Schedule – IV of the Rules at item no. 1, entries under sub-items (a), (b) & (c) shall be substituted as follows :

(a) Manufacturers	Rs. 10,000/-
(b) Repairers	Rs. 2,000/-
(c) Dealers	Rs. 500/-

(l) In Schedule – IV of the Rules after item no.1 following shall be inserted namely:-

2. Fee for alteration of licence: Rs. 200/-
3. Fee for issue of duplicate licence: Rs. 200/-

(m) In Schedule – VI of the Rules the existing entries shall be substituted as follows:-

Security deposit to be made by licensed Repairer
Repairer of weights and measures including
weighing and measuring instruments: Rs.10,000/-

(n) After Schedule – IX of the Rules following Schedule shall be inserted:-

SCHEDULE – IX (A)

[See rule – 16 (6)]

**Government of Tripura
Office of the Controller of Legal Metrology**

Charge for utilizing the service of Mobile
Test kit for every verification: Rs.10, 000/-

(o) In Schedule – XI of the Rules the existing entries shall be substituted as follows:-

SCHEDULE –XI

(See rule 25)

Compounding sum for various offences

Sl. No.	Section	Nature of offence	Penal Section	Classification of offender	Sum of compounding fine / amount (In Rs.)	
					Minimum	Maximum
1	2	3	4	5	6	7
1	Sec 8 (3)	Use of weight, measure or numeration other than the standard weight, measure or numeration	Sec 25		2500	25000
2	Sec 8 (4)	Manufacture of weight or measure not conforming to the standards	Sec 27		2000	20000
3	Sec 10	Transaction or dealing or contract in respect of goods etc. by weight, measure or number than prescribed	Sec 28		1000	10000

Tripura Gazette, Extraordinary Issue, May 13, 2015 A. D.

4	Sec 11	Quote or make announcement or issue or exhibit of price list or changing of price than in accordance with standard unit weight, measure or numeration	Sec 29	Retailer / Wholesale Dealer	1000	2000
				Manufacturer / Importer	5000	10000
5	Sec 12	Demanding or receiving any articles or things or service in excess or less than the quantity specified by contract or agreement	Sec 30		5000	10000
6	Sec 17	Non maintenance of records, register by manufacturer, dealer or repairer and non- production of weight, measure document, register on demand	Sec 31		3000	5000
7	Sec 18 (1)	Non - compliance of declaration in respect of pre-packaged commodity by manufacturer / dealer	Sec 36 (1)	Retailer / Wholesale Dealer	2500	5000
				Manufacturer / Importer	5000	25000
8	Sec 18 (1)	Non - compliance of net quantity - requirement of pre - packaged commodity by manufacturer	Sec 36 (2)	Retailer / Wholesale Dealer	5000	10000
				Manufacturer / Importer	10000	50000
9	Sec 23	Manufacturer of weight or measure without licence	Sec 45		5000	20000
10	Sec 23	Repair / sale of weight or measure without licence	Sec 46		2000	5000
11	Sec 24	Use of unverified weight or measure in transaction or protection	Sec 33		2000	10000
12	Sec 33	Sale of weight or measure without verification	Sec 33		5000	10000
13	Sec 34	Sale or delivery of commodities by non- standard weight or measure	Sec 34		2500	5000
14	Sec 35	Rendering service by non- standard weight or measure	Sec 35		2500	5000
15	Sec 47	Tampering with licence	Sec 47		5000	20000

16	Sec 53 (3)	Provision of any rule made under the Act	Penal provision of relevant Rules		2000	5000
17	Sec 52 (3)	Provision of any rule made under the Act	Penal provision of relevant Rules		2000	5000

By order of the Governor,


13.5.15

(P. Das)

Deputy Secretary to the Government of Tripura

Note: The principal rules were published in the extraordinary issue of Tripura Gazette dated, 1st March, 2011.

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Monday, February 2, 2026 A. D., Magha 13, 1947 S. E.

PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT NOTIFICATION

No.F.2(1)/LM/2011 /42

Dated: Agartala, 02/02/26

In exercise of the powers conferred under Section 53 of the Legal Metrology Act, 2009 the Government of Tripura hereby makes the following rules further to amend the Tripura Legal Metrology (Enforcement) Rules, 2011, namely: -

THE TRIPURA LEGAL METROLOGY (ENFORCEMENT) (2ND AMENDMENT) RULES, 2026

- 1. Short title, extent and commencement.** -(1) These rules may be called "the Tripura Legal Metrology (Enforcement) (2nd Amendment) Rules, 2026";
(2) They shall come into force on the date of their publication in the Official Gazette.

2. Amendment of Rule 11: For rule 11 of the Tripura Legal Metrology (Enforcement) Rules, 2011, (hereinafter, called the principal rules) the following rule shall be substituted, namely: -

"11. Licensing of manufacturer, repairer and dealer of Weights and Measures-

(1) Every manufacturer, repairer or dealer of weights & measures shall make an application to the Controller or such other officer for issuing licenses as may be authorized in this behalf, online, on such portal as may be specified by the State Government by issuing notification in the official Gazette.

(2) Fees for issuance of licence as specified in Schedule -IV shall also be paid online in the said portal.

(3) The form of online application shall be such as specified in schedule-IIA.

(4) Every licence issued to the manufacturer, repairer or dealer shall be in the appropriate form as specified in schedule-III.

(5) The Controller or such other officer as may be authorized by him in this behalf, shall maintain a register of licensed manufacturers, dealers and repairers in the form as specified in Schedule V.

(6) Every licence issued under this Act shall be displayed in a conspicuous place in the premises where the licensee carries on business.

(7) A licence issued under this Act shall neither be saleable nor transferable. "

3. Amendment of Rule 12: For sub-rule (1) of the Principal Rules, the following rule shall be substituted, namely: --

"(1) The Controller or such other officer authorized by him in this behalf may, if he has any reasonable cause to believe that the holder of any licence issued or continued under this Act has made any statement in, or in relation to, any application for the issue or

continuance of the licence which is incorrect or false in any material particular or has contravened any provision of the Act or any rule or order made there under, suspend such licence, pending the completion of any inquiry against the holder of such licence

Provided that no such licence shall be suspended unless the holder thereof has been given a reasonable opportunity of showing cause against the proposed action:

Provided further that where the inquiry referred to in this sub-section is not completed within a period of three months from the date of suspension of a licence, such suspension shall, on the expiry of the period aforesaid, stand vacated."

4. Omission of Rule 13: Rule-13 of the Principal Rules is hereby omitted.

5. Amendment of Rule 14: For rule 14 of the Principal Rules, the following rule shall be substituted, namely: -

"14. Verification of weights or measures: Every person seeking verification and stamping of weights and measures used for commercial purposes shall apply in such manner as may be specified by the state government by issuing Notification in the official Gazette."

6. Amendment of Rule 17: In rule 17 of the Principal Rules, after sub-rule (3), the following sub-rule shall be inserted, namely: -

"(4) In the event of any shortfall in collection of fees on account of oversight, the controller may issue such directions to such officers, as may be required for the purpose of realizing the same."

7. Amendment of SCHEDULE – I I-A: For SCHEDULE – I I-A of the Principal Rules, the following Schedule shall be substituted, namely: --

"The SCHEDULE – I I-A, [see rule 11(3)]

Form-LM-1 of the Principal Rules shall be substituted with: -

[see rule 11(3)]

Form-LM-1

Application form for Licence as manufacturer of weights and measures under the Legal Metrology Act.2009

To

The Controller,
Legal Metrology,
Tripura

Sl. No.	To be filled by the Applicant
1	2
01.	Name of the manufacturer concern for which license is desired.
02.	Complete address of the concern with mobile number and email ID.
03.	Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.
04	The type of weight and measures proposed to be manufactured viz (a) Weights (b) Measures (c) Weighing instruments (d) Measuring Instruments with details in each case
05	The monogram or trademark intended to be imprinted on weights & measures:
06	Model approval no. (if any):
07	Have you applied previously for a manufacturer's licence? If so, when and with what results?

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the rules made thereunder and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We deposited the scheduled licence fees with the specified Government Head.

All the information furnished above is true to the best of my / our knowledge.

Place:

.....

Date:

Signature and
Designation of Applicant (s)"

8. Amendment of SCHEDULE – I I-A: For SCHEDULE – I I-A [see rule 11(1)] of the Principal Rules, the following Schedule shall be substituted, namely: -

"SCHEDULE – I I-A
[see rule 11(3)]
Form-LR-1

Application for Licence as repairers of weights and measures
under the Legal Metrology Act.2009

To
The Controller,
Legal Metrology,
Tripura

Sl. No.	To be filled by the Applicant
1	2
01.	Name of the concern seeking the license:
02.	Complete address of the concern with mobile number and email ID.:
03	Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.:
04.	The type of weights and measures proposed to be repaired:
05.	Area in which you want to operate:
06	Previous experience in the line
07	Have you applied previously for a repairer's licence? If so, when and with what results?

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the rules made thereunder and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We deposited the scheduled licence fees with the specified Government Head.

All the information furnished above is true to the best of my / our knowledge.

Place:

.....

Date:

Signature and
Designation of Applicant (s)"

9. Amendment of SCHEDULE – I I-A: For SCHEDULE – I I-A [see rule 11(1)]

of the Principal Rules, the following Schedule shall be substituted, namely: --

"SCHEDULE – I I-A
[see rule 11(3)]

Form-LD-1

Application form for Licence as dealers in weights and measures
under the Legal Metrology Act.2009

To
The Controller,
Legal Metrology,
Tripura

Sl. No.	To be filled by the Applicant
1	2
01.	Name of the establishment / shop / person seeking the licence.
02.	Complete address of the concern with mobile number and email ID.
03.	Name (s) and address (s) along with their father's/ husband's name of proprietor (s) and / or Partners and Managing Director (s) in the case of Limited Company.
04.	Categories of weight and measures sold / proposed to be sold at present.
05	Have you applied previously for a dealer's licence? If so, when and with what results?

To be certified by the Applicant (s)

Certified that I / we have read the Legal Metrology Act, 2009 and the rules made thereunder and agree to abide by the same and also the administrative orders and instructions issued or to be issued thereunder.

I / We deposited the scheduled licence fees with the specified Government Head.

All the information furnished above is true to the best of my / our knowledge.

Place:

.....

Date:

Signature and
Designation of Applicant (s)"

10. Deletion of SCHEDULE-II-B: The existing “SCHEDULE-II-B” of the Principal Rules is deleted.

11. Amendment of SCHEDULE – III: For SCHEDULE – III [see rule 11(3)] of the Principal Rules, the following Schedule shall be substituted, namely: --

“SCHEDULE – III
[see rule 11(4)]
Licensing Forms
Form-LM-3
Government of Tripura
Office of the Controller of Legal Metrology

Licence to manufacture, weights, measures, weighing or measuring instruments.

Licence No

Year.....

1. The Controller of Legal Metrology hereby grants to (Name and address of party parties)

a licence to manufacture the following: -

(Include details of weights, measures weighing instruments or measuring instruments that are licensed to be manufactured by thy party)

2. The licence is valid for the party named above in respect of his workshop located at.

3. The manufacturer shall comply with the conditions noted below. If he fails to comply with anyone of these, his licence is liable to be cancelled.

4. The trade mark, monogram being used by the manufacturer is as under.

.....

(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place.....

Note: In the case of firm, its name with the names of all persons having any interest in the business should be given in paragraph1.

CONDITIONS OF LICENCE

1. The person whose favour this Licence is issued shall,-
 - (a) Comply with all the relevant provisions of the Act and Rules for the time- being in force
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules Amended from time to time;
 - (c) Exhibit this licence bin some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the controller of legal Metrology;
 - (e) Surrender the licence in the event of closure of business and/ or cancellation of licence;
 - (f) Present the weights, measures, weighing or measuring instruments, as the case may be, manufactured and meant for use within the state, to the Legal Metrology Officer for verification and stamping before sale;
2. Every condition prescribed after the issue of this licence shall, if notified in the official Gazette, be binding on the person to whom the licence has been granted."

12. Amendment of SCHEDULE – III: For SCHEDULE – III, [see rule 11(3)] of the Principal Rules, the following Schedule shall be substituted, namely: --

" SCHEDULE – III
[see rule 11(4)]
Licensing Forms
Form-LR-3
Government of Tripura
Office of the Controller of Legal Metrology

Licence to repair weights, measures, weighing instruments or measuring instruments.

Licence No

Year.....

1. The Controller of Legal Metrology hereby grants to (Name and address of party or parties)
a licence to repair the following: -
(Include details of weights, measures
weighing instruments or measuring instruments
that are licensed to be repaired by thy party).
2. The licence is valid for the party named ,
above in respect of his workshop located at
3. The repairer shall comply with the conditions noted below. If he fails to comply with anyone of these, his licence is liable to be cancelled.
4. The party is licensed to repair weights, measures, weighing and measuring instruments in the areas mentioned below.

.....

(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place.....

Note: In the case of firm, its name with the names of all persons having any interest in the business should be given in paragraph 1.

(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

CONDITIONS OF LICENCE

1. The person whose favour this Licence is issued shall,-
 - (a) Comply with all the relevant provisions of the Act and Rules for the time- being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time-being in force;
 - (c) Exhibit this licence in some conspicuous part of the premises to which it relates;
 - (d) Comply with any general or special directions that may be given by the controller of legal Metrology;
 - (e) Surrender the licence in the event of closure of business and/ or cancellation of licence;
 - (f) (i) Present the weights, measures weighing or measuring instruments, as the case may be, duly repaired to the Legal Metrology Officer for undertaking verification and stamping as specified in rule 14 (1), before delivery to the user.
(ii) In the case of weights, measures, weighing or measuring instruments, if they are Serviced / repaired before the that on which the verification falls due and where, in the process the verification stamp of the Legal Metrology Officer is defaced, removed or broken, they shall be presented duly repaired to the Legal Metrology Officer for re-verification and stamping before delivery to the user.
2. Every condition prescribed after the issue of this licence shall, if notified in the official Gazette, be binding on the person to whom the licence has been granted."
13. **Amendment of SCHEDULE – III:** For SCHEDULE – III, [see rule 11(3)] of the Principal Rules, the following Schedule shall be substituted, namely: --

"SCHEDULE – III

[see rule 11(4)]

Licensing form

Form-LD-3

Government of Tripura

Office of the Controller of Legal Metrology

Licence to a dealer in weights, measures, weighing instruments or measuring instruments.

Licence No

Year.....

1. The Controller of Legal Metrology hereby grants to (Name and address of party or parties)
a licence to deal in the following:-
(Include details of weights, measures
weighing instruments or measuring instruments
that are licensed to be repaired by thy party)..,
2. The licence is valid for the party named
above in respect of his premises located at
3. The dealer shall comply with the conditions noted below. If he fails to comply with
anyone of these, his licence is liable to be cancelled.

.....

(Signature)
Controller of Legal Metrology
Govt. of Tripura
(Seal)

Date

Place.....

Note: In the case of firm, its name with the names of all persons having any interest in the business should be given in paragraph 1.

CONDITIONS OF LICENCE

1. The person in whose favour this Licence is issued shall,-
 - (a) Comply with all the relevant provisions of the Act and Rules for the time- being in force;
 - (b) Not encourage or countenance any infringement of the provisions of the Act or the Rules for the time-being in force;
 - (c) Exhibit this licence in some conspicuous part of the premises to which relates;
 - (d) Comply with any general or special directions that may be given by the controller of legal Metrology;
 - (e) Surrender the licence in the event of closure of business and/ or cancellation of licence;
days of expiry of the validity of the licence.
 - (f) Not sale or offer, expose or possess for sale any non-standard weight or measure.
2. Every condition prescribed after the issue of this licence shall, if notified in the official Gazette, be binding on the person to whom the licence has been granted."

14. Amendment of SCHEDULE – IV: For SCHEDULE – I V, [see rule 11(4) & (5)] of the Principal Rules, the following Schedule shall be substituted, namely: --

"SCHEDULE – IV
[see rule 11(2)]
Government of Tripura
Office of the Controller of Legal Metrology

Licensing fees for manufacturers, repairers and dealers of weights and measures

1. Issue of licence to:

	fees
(a) Manufacturers	Rs.25000/-
(b) Repairers	Rs.10000/-
(c) Dealers	Rs.5000/-

15 Omission of SCHEDULE-VII : **SCHEDULE-VII** of the Principal Rules is hereby omitted.

16. Amendment of SCHEDULE – IX(2): For The third row of Table 2: **Capacity Measure** of SCHEDULE – I X of the Principal Rules of the Principal Rules, the following row be substituted, namely: --

“

100 litre and above.	Rs. 100 for 1st 100 litre plus Rs. 30 for every additional 100 litre or part thereof, subject to maximum of 20000.
----------------------	---

“

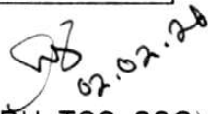
17. Amendment of SCHEDULE – IX(10): For SCHEDULE – I X(10), of the Principal Rules, the following Schedule shall be substituted, namely: --

“10. Volumetric Measuring Instruments:

Instruments	Fee per unit (In Rs.)
1	2
(a) Dispensing pump	Rs.6000.00 per nozzle
(b) Totalizing counter	Rs.2000.00 per unit

(c) Other instruments :

Capacity	Fee (in Rs)
1	2
Exceeding 100 litre	Rs. 1000 for the 1st 100 litre plus Rs. 500 for every additional 100 litre or part thereof
Not exceeding 100 litre but exceeding 50 litre	1000.00
Not exceeding 50 litre but exceeding 20 litre	500.00
Not exceed 20 litre	400.00


 (SUMIT LODH, TCS, SSG)
 Additional Secretary
 FCS & CA Department

TRIPURA GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Friday, March 13, 2026 A. D., Phalguna 22, 1947 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT
NOTIFICATION

No.F.2(1)/LM/2026/175

Dated: Agartala, the 13th March, 2026

In exercise of the powers conferred under Section 53 of the Legal Metrology Act, 2009 the Government of Tripura hereby intends to make the following rules further to amend the Tripura Legal Metrology (Enforcement) Rules, 2011.

Accordingly, in terms of the requirement of sub-section (4) of section 53 of the Legal Metrology Act, 2009, the Government of Tripura hereby invites objections and suggestions from the members of the general public, which if any, shall be addressed to the Special Secretary, FCS & CA Department, so as to reach his office at the following address latest by 3.00 PM of 13.03.2026: -

O/o the Special Secretary FCS & CA Department, Government of Tripura, Civil Secretariat new Capital Complex Agartala, Pin Code- 799010.

THE TRIPURA LEGAL METROLOGY (ENFORCEMENT) (3rd AMENDMENT) RULES, 2026

1. Short title, extent and commencement. -(1) These rules may be called "the Tripura Legal Metrology (Enforcement) (3rd Amendment) Rules, 2026";

(2) They shall come into force on the date of their publication in the Official Gazette.

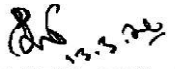
2. Amendment of Rule 11:

(a) For sub-rule (7) of the Tripura Legal Metrology (Enforcement) Rules, 2011, (hereafter, called the principal rules) the following rule shall be substituted, namely: -

"(7) A license issued under the Act shall be based on self-declaration. The licence shall be for perpetuity and no renewal shall be required. No prior inspection shall be required for grant of the licence and the licence shall neither be saleable nor transferable."

(b) In rule 11 of the Principal Rules, after sub-rule (7), the following sub-rule shall be inserted, namely:-

"(8) On submitting required documents and fee, these licences under the Act shall be granted within 14 working days from the date of submission of application, otherwise the licence shall be automatically granted."


(SUMIT LODH, TCS, SSG)
Additional Secretary
FCS & CA Department

TRIPURA GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Thursday, August 6, 2026 A. D. Sravana 15, 1948 S. E.

PART-- I--Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA

FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT

NOTIFICATION

No.F.2(1)/LM/2026/425

Dated: Agartala, 6th Agust, 2026

In exercise of the powers conferred under Section 53 of the Legal Metrology Act, 2009 the Government of Tripura hereby intends to make the following rules further to amend the Tripura Legal Metrology (Enforcement) Rules, 2011.

Accordingly, in terms of the requirement of sub-section (4) of section 53 of the Legal Metrology Act, 2009, the Government of Tripura hereby invites objections and suggestions from the members of the general public, which if any, shall be addressed to the Additional Secretary, FCS & CA Department, so as to reach his office at the following address within 7(seven) days of their publication in the Tripura Gazette: -

O/o the Additional Secretary FCS & CA Department, Government of Tripura, Gorkha Basti, P. N. Capital Complex Agartala, Pin Code- 799006.

1. Short title, extent and commencement. -(1) These rules may be called "the Tripura Legal Metrology (Enforcement) (4th Amendment) Rules, 2026";

(2) They shall come into force on the date of their publication in the Tripura Gazette.

2.Amendment of Rule 11: In rule 11 of the Tripura Legal Metrology (Enforcement) Rules, 2011, (hereinafter, called the principal rules), —

(i) in the marginal heading, for the word "Licensing", the word "Registration" shall be substituted;

(ii) in sub-rule (1), for the word "licenses", the word "registration certificates" shall be substituted;

(iii) in sub-rule (2), for the word "licence", the word "registration certificate" shall be substituted;

(iv) in sub-rule (4), for the word "licence", the word "registration certificates" shall be substituted;

(v) in sub-rule (5), for the word "licensed", the word "registered" shall be substituted;

(vi) in sub-rule (6), for the word "licence", the word "registration certificate" shall be substituted, and for the word "licensee", the words "a registered manufacturer, or dealer or repairer" shall be substituted;

(vii) in sub-rule (7), for the word "license/licence" at all the places where they occur, the word "registration certificate" shall be substituted.

(viii) in sub-rule (8), for the word "licence" at all the places where they occur, the word "registration certificate" shall be substituted.

3. Amendment of Rule 12: In rule 12 of the principal rules, —

(i) in the marginal heading, for the word "licence", the words "registration certificate" shall be substituted;

(ii) in sub-rule (1), for the word "licence" at all the places where they occur, the word "registration certificate" shall be substituted;

(iii) in sub-rule (2), for the word "licence" at both the places where they occur, the word "registration certificate" shall be substituted;

(iv) in sub-rule (4), for the word "licence", the words "registration certificate" shall be substituted, and for the word "licensee", at both the places where they occur the words "registered manufacturer, or dealer or repairer" shall be substituted;

(v) in sub-rule (4), for the word "licensee, the words "registered manufacturer, or dealer or repairer" shall be substituted, and for the word "licence" at both the places where they occur, the words "registration certificate" shall be substituted,

(vi) in sub-rule (5), for the word "licensee", the words "registered manufacturer, or dealer or repairer" shall be substituted.

4. Amendment of SCHEDULE – I I-A: In SCHEDULE – I I-A of the principal rules, for the word "licence" at all the places where they occur, the word "registration certificate" shall be substituted;

5. Amendment of SCHEDULE – I I I: In SCHEDULE – I I I of the principal rules, for the word "Licensing" and "Licence" at all the places where they occur, the words "Registration Certificate" shall be substituted

6. Amendment of SCHEDULE – IV: In SCHEDULE – I V of the principal rules, for the word "Licensing", the words "Registration" shall be substituted and for the word "licence", the word "Registration Certificate" shall be substituted.

7. Amendment of SCHEDULE – V: In SCHEDULE – V of the principal rules, for the number "11(6)", the number "11(5)" shall be substituted and for the word "licensed", the word "registered" shall be substituted.

8. Amendment of SCHEDULE – VIII: After SCHEDULE – VIII of the principal rules, the following Schedule shall be inserted, namely: -

"Schedule-VIII(a)
GOVERNMENT OF TRIPURA
OFFICE OF THE LEGAL METROLOGY OFFICER, _____
IMPROVEMENT NOTICE
[Under Section 15 (6) of the Legal Metrology Act, 2009]

Notice No.: _____

Date : _____

To,

Whereas, during the inspection of your business premises on _____, the following irregularities / violation under the provisions of the Legal Metrology Act, 2009 and the Rules made thereunder were observed by the undersigned:

1. _____ (Violation Section _____ of the Act / Rule _____)
2. _____ (Violation Section _____ of the Act / Rule _____)
3. _____ (Violation Section _____ of the Act / Rule _____)

You are hereby therefore directed to take necessary corrective measures to rectify the above-mentioned irregularities in compliance with the provisions of the Legal Metrology Act, 2009 immediately so that no irregularities under the violation-section as notified above shall be repeated thereafter.

In case of non – compliance as per this notice, the same shall be treated as a **second offence** and in such an event, you and all the persons responsible for the conduct of the business in respect of the said business establishment shall be liable for action under the provisions of the Legal Metrology Act, 2009, which may include prosecution and / or compounding of offences as the case may be, without any further notice.

Further, action for suspension or revocation of registration / approval, as applicable, may also be initiated.

This notice shall be treated as duly served upon **you and all persons concerned with the said business establishment** for the purpose of compliance.

Signature: _____
Designation: Legal Metrology Officer
Seal: _____

Copy to :

1. The Deputy/Assistant Controller, Legal Metrology _____ for kind information.
2. The Controller of Legal Metrology, _____ for favour of kind information.

Acknowledgement of Receipt

Received the Improvement Notice No. / Date on this _____ day of _____, 20.

Signature of Recipient: _____

Name: _____

Address / Phone / E – Mail ID : _____

9. Amendment of SCHEDULE – XI: In SCHEDULE – XI of the principal rules, –

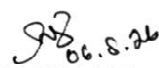
(i) for the word "licence" at all the places where they occur, the word "registration certificate" shall be substituted;

(ii) after Sl. (1) of the table, the following row shall be inserted, namely: - "

Sl. No.	Section and nature of offence	Penal Section	Sum of compounding fine/amount
1(a)	Sec. 26: Alteration of weight and measure.	26	(i) For hawkers/non-permanent establishments: Rs.1000.00 (ii) Retailers: Rs.10000.00 (iii) Wholesale dealers: Rs.20000.00 (iv) Manufacturer/ packer/importer: Rs.50000.00 (v) Petroleum Industry (Retail Outlets/Tank Lorries/Storage Depos etc.): Rs.50000.00 (vi) Others (Govt. Organizations/PSUs/Co-operative Societies/ Bank etc.): Rs. 50000.00

(ii) after Sl. (14) of the table, the following row shall be inserted, namely: -

Sl. No.	Section and nature of offence	Penal Section	Sum of compounding fine/amount
14(a)	Sec. 37: Contravention by Government Approved Test Centre	37	Rs. 100000.00


(SUMIT LODH, IAS)
Additional Secretary
FCS & CA Department"